

Regularisation of Unauthorised Colonies in Delhi

334. KUMARI UMA BHARATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether all the unauthorised colonies of Delhi that had come up till the end of 1989 are proposed to be regularised and facilities of water, sewerage, electricity and roads provided to these colonies;

(b) if so, the details thereof; and

(c) the time by which the notification regarding regularising the unauthorised colonies is likely to be issued and essential facilities provided?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) At present there is no proposal for regularisation of unauthorised colonies which have come up after June, 1977. However, Delhi Administration has decided to supply drinking water and electricity in unauthorised colonies which were in existence as on 1.1.1981 on payment of development charges by the beneficiaries.

(b) and (c). Do not arise in view of reply to Part (a) above.

[*Translation*]

Irrigation Projects of Madhya Pradesh

335. SHRI SATYNARAYAN JATIYA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of the irrigation projects of Madhya Pradesh pending approval by Union Government and since when;

(b) the reasons for delay in giving clearance to these projects;

(c) when the decision is likely to be taken in this regard; and

(d) the name of irrigation projects of Madhya Pradesh accorded approval during the year 1990?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). A Statement on Major and Medium Irrigation Projects of Madhya Pradesh is given below:

(c) For securing clearance, State has to send the compliance to the observations communicated by apprising agencies.

(d) None.